

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

9
T.C.P No. 308/(MAH)/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 11.07.2017

NAME OF THE PARTIES: Venus International
V/s.
Monotona Tyres

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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ORDER

TCP No.308/ I&BP/NCLT/MB/MAH/2017

The Petitioner side is absent. Since it is doubtful as to whether the Petitioner is aware of transfer of Company Petition from Hon'ble High Court to NCLT, the Registry is hereby directed to intimate next date of hearing to the Petitioner as well as Corporate Debtor.

List this matter on 31.7.2017.

Sd/-
V. NALLASENAPATHY
Member (Technical)

Sd/-
B.S.V. PRAKASH KUMAR
Member (Judicial)